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ANDHRA PRADESH (TELANGANA AREA) LOCAL GOVERNMENT SERVICE (DECLARATION AS STATE CIVIL SERVICE) ACT, 1956

20 of 1956

[17th August, 1956]

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ANDHRA PRADESH (TELANGANA AREA) LOCAL GOVERNMENT SERVICE (DECLARATION AS STATE CIVIL SERVICE) ACT, 1956

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An Act to declare the Hyderabad Local Government Service to be a Civil Service of the State of Hyderabad. Beit enacted in the Seventh Year of Our Republic as follows:-

1. Short title, extent and commencement :-

- (1) This Act may be called the Andhra Pradesh (Telangana Area) Local Government Service (Declaration as State Civil Service) Act, 1956.
- (2) It extends to the whole of the Telangana area of the State of Andhra Pradesh.
- (3) It shall come into force on the date of its publication in the Official Gazette.

2. Definition :-

In this Act,

(a) Local Government Service means the service constituted under

Section 66 of the Andhra Pradesh (Telangana Area) District Municipalities Act, 1956, Section 166 of the Andhra Pradesh (Telangana Area) District Boards Act 1955, and Section 130 of the Hyderabad Municipal Corporations Act, 1955 (II of 1956);

(b) Local Government Service Fund means the fund constituted under Section 66 of the Andhra Pradesh (Telangana Area) District Municipalities Act, 1956, Section 166 of the Andhra Pradesh (Telangana Area) District Boards Act, 1955 (II of 1956). and Section 31 of the Hyderabad Municipal Corporation Act, 1955.

3. Declaration of Local Government Service as a State Civil Service etc. :-

Notwithstanding anything to the contrary contained in any law for the time being in force,

- (i) the Local Government Service is hereby declared to be and shall be deemed always to have been a Civil Service of the State;
- (ii) with effect from the commencement of this Act, the Local Government Service Fund shall form a part of the Consolidated Fund of the State, and all expenditure in respect of the said Local Government Service, which is by this Act declared to be a Civil Service of the state, shall be charged on the Consolidated Fund of the State;
- (iii) the law for the time being in force regulating the recruitment and conditions of Service of persons appointed to the Civil Services of the State shall apply and shall be deemed always to have applied to persons appointed to the said Local Government Service which is by this Act declared to be a Civil Service of the State;
- (iv) on the commencement of this Act, any provision in any law for the time being in force which is inconsistent with the provisions of this Act shall to the extent of the inconsistency, stand repealed.

4. Power of Government to issue directions :-

The Government may, from time to time, by order issue directions to give effect to the provisions of this Act.